

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

Original Application No.347/96 dt. : March 25, 96

Between

K. Govinda Pillai : Applicant

and

The Divnl. Mech. Engr.(Power)
Guntakal Division
SC Rly., Guntakal : Respondent

Counsel for the applicant : P. Gangaiah Naidu
Advocate

Counsel for the respondent : K. Siva Reddy
Counsel for Railways

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HON. MR. JUSTICE M.G. CHAUDHARI: VICE CHAIRMAN

HON. MR. H. RAJENDRA PRASAD: MEMBER (ADMN.)

Judgement

(As per Hon. Mr. H. Rajendra Prasad,

Heard Sri Gangaiah Naidu, learned counsel for the petitioner and Sri Siva Reddy for the respondents.

2. The Railways had evolved a scheme whereby Steam Staff found surplus on upgradation of technology in the department were to be permitted to proceed on voluntary retirement. It was further envisaged that such of the staff who were so permitted to retire voluntarily could sponsor the case of one of their wards/children/dependents for employment in the Railways. The details of the scheme are contained in a suitable Annexure-2 to the OA.

3. The present applicant opted for voluntary retirement under the provisions of the scheme (Annexure-1 to OA). It is his grievance in the OA that no decision has been taken on his representation and that he has not received any reply to the same.

4. After considering the facts of the case and scrutinising the record, we feel that it would be just and adequate to direct the respondents to have the case examined on merits under the provisions of the relevant scheme, and communicate a suitable decision to the applicant within 30 days from the date of receipt of a copy of this order.

5. As regards the prayer for appointment of the applicant's son on a suitable appointment under the

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rehabilitation scheme the same shall be got examined and the General Manager, South Central Railway, shall have a decision communicated to the applicant within 45 days of the retirement - if such retirement is granted under the provisions of the said scheme of the applicant.

6. Thus the OA is disposed of at the admission stage.

----- *Rajendra Prasad*
(H. Rajendra Prasad)
Member (Admin)

M.G. Chaudhari
(M.G. Chaudhari)
Vice Chairman

Dated : 25th March, 96
Dictated in Open Court

Deputy Registrar (C.C.)
for the
1996

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To

1. The Divisional Mechanical Engineer((Power)
Guntakal Division, SC Rly Guntakal.
2. One copy to Mr.P.GangaiahNaidu, Advocate, CAT.Hyd.
3. One copy to Mr.K.Siva Reddy, SC for Rlys, CAT.Hyd.
4. One copy to Library, CAT.Hyd.
5. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

M.G. chandhain
THE HON'BLE MR.JUSTICE *NEELADRI RAO*
VICE CHAIRMAN

AND
H. Rajendra prasad
THE HON'BLE MR. *R. RANGARAJAN : M(A)*

Dated: 25-3-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No. 347/96

T.A.No.

(w.p.No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spcl Copy

